## Interim Relief for Non-Journalist Employees in Newspapers

\*502. SHRI S. W. DHABE: Will the Minister of LABOUR be pleased to state when the Wage Board of non-journalist Employees in newspapers is expected to submit its report about interim relief?

THE MINISTER OF LABOUR (SHRI (K. V. RAGHUNATHA REDDY): The Board has been requested to furnish its views on the question of interim rates of wages in respect of non-journalists employees. These are awaited.

## Indo-Nepal Talks

\*503. SHRI RABI RAY:
SHRI PRAKASH VEER
SHASTRI:
SHRI BHOLA PRASAD:
SHRI LAXMANA MOHOPATRO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the issues which he discussed with the Government of Nepal during his recent visit to that country; and

## (b) the cutcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI Y. B. CHAVAN: (a) and (b) During the Foreign Minister's visit to Nepal from 19 to 22 January 1976, various matters of bilateral, as well as international, interest were discussed with the Government of Nepal. The two Governments also discussed ways and means of expanding the area of cooperation in order to further strengthen Indo-Nepal relationship. The question of jointly harnessing the vast potential of river waters for the benefit of both countries in the field of flood control, irrigation and generation of power came up for discussions and it was agreed that apart from continuing the work on the Karnali Project, the two sides would undertake at the earliest possible joint investigation of cheshwar Dam Project and the Rapti Flood Control Project.

## व्यूनतम मंजूरी न चुकाये जाने के मामलों की सुनवाई के लिए न्यायाधिकरण

\*504. श्री देवराव पाटिल : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार, उन मामलों को तय करने के लिए जहां जमींदार निर्धारित न्यूनतम मजूरी नहीं देते, ग्राम ग्रथवा खंड़ स्तर पर न्यायाधिकरण स्थापितकरने का विचार रखती हैं; ग्रीर
- (ख) यदि नहीं, तो उसके कारण क्या हैं ?

†[Tribural5 to try cases of non-payment of minimum wages

\*564. SER: DEORAO PATIL. Will the Minister of LABOUR be pleased to state;

- (a) whether Government propose to set up tribunals at village or block level for setting cases where the landlords do not pay the prescribed minimum wages; and
- (b) if not, what are the reasons therefore?]

श्रम मंत्री (श्री कें वो रघुनाथ रेड्डी): (क) ग्रौर (ख) न्यूनतम मजदूरी ग्रधिनियम, 1948 में न्यायाधिकरण स्थापित करने के लिए कोई व्यवस्था नहीं है। उल्लिखित प्रकार के मामलों से निपटने के लिए दावा प्राधिकारी पहले ही मौजूद हैं।

†[THE MINISTER OF LABOUR (SHRI K. V. RAGHUNATHA RED-DY): (a) and (b) There is no provision in the Minimum Wages Act, 1948, for setting up Tribunals. Claims authorities are already there to deal with cases of the type mentioned.].

<sup>†[]</sup> English translation.